

(2012) 01 P&H CK 0129
In the Punjab And Haryana At Chandigarh
Case No : CWP No. 713 of 2012

Rajesh Kumar and another	Vs	APPELLANT
Deputy Commissioner, Panchkula and another		RESPONDENT

Date of Decision : 12-01-2012

Acts Referred:

Haryana Panchayati Raj Rules, 1995 — Rule 10

Citation : (2012) 01 P&H CK 0129

Hon'ble Judges : Ajay Tewari, J

Bench : Single Bench

Final Decision : Dismissed

Judgement

Ajay Tewari, J.—This petition challenges the notice for no conference which has been moved against the petitioners as per Rule 10 of the Haryana Panchayati Raj Rules, 1995 envisages seven days notice from the date of issue.

2. Brief facts of the case are that the meeting is fixed for 16.01.2012. The petition was prepared on 10.01.2012, therefore, it is clear that on fact that the petitioners have at least 7 days notice of the meeting. Additionally, by judgment and order dated 23.12.2011 (Annexure P-2) this Court has directed the Deputy Commissioner (the competent authority) to decide the requisition of No Confidence brought against the petitioners within a period of one month. It is consequent to that direction that the present meeting has been requisitioned. Being elected officers the petitioners would have to live or die on the floor of the House and cannot seek shelter of the hyper-technical argument that they are entitled to seven days notice by registered post.

3. As mentioned above, once the petitioners have the requisite notice they will have to face the House.

4. Consequently, the petition is dismissed.